

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

TENDER NOTIFICATION

Sub: Comprehensive Annual Maintenance Contract of fifteen (15) numbers of 'Mitsubishi' make cassette/split Air Conditioners installed in A.P. High Court Main Building at Nelapadu, Amaravati – Regarding.

Ref: Office Note dated 13.03.2024, placed before the Hon'ble Judges of the Finance Committee.

ROC.No. 37/2024/J.Spl.Buildings

Dt. 19.03.2024

Quotations in sealed covers are invited from the local authorized dealers/agencies for Comprehensive Annual Maintenance Contract of fifteen (15) numbers of 'Mitsubishi' make cassette/split Air Conditioners viz., 08 Nos. of Mitsubishi Cassette Air Conditioners [02 Nos. of Outdoor Units (Model Nos. PUCY-P350YKA <G> and PUCY-P250YKA <G>) (Capacity 24HP) & 03 Nos. of Mitsubishi Cassette Air Conditioners [01 No. of Outdoor Unit (Model Nos. PUCY-P200YKD TH-IN) (Capacity 08HP) and 02 Nos. of Mitsubishi Split Air Conditioners [02 Nos. of Outdoor Units (Model No. MS-GK24VA-D1-2TR) (Capacity 2 Ton each) & 02 Nos. of Mitsubishi Split Air Conditioners [02 Nos. of Outdoor Units (Model No. MS-GK18VA-D1-1.5TR) (Capacity 1.5 Ton each) installed in the High Court Main Building with the following terms and conditions:

1. The intending bidders may submit their sealed quotations by furnishing all necessary details regarding repairs and maintenance of Air Conditioning Units (cassette/split air conditioners of Mitsubishi make), with track record, if any, duly mentioning the annual maintenance charges with taxes, if any, to the undersigned by superscribing "Quotation for entering Comprehensive Annual Maintenance Contract of fifteen (15) numbers of 'Mitsubishi' make cassette/split Air Conditioners installed in A.P. High Court Main Building at Nelapadu".
2. The Comprehensive Annual Maintenance Contract (CAMC) shall be for a period of one year i.e., from the date of issuance of work order.
3. The Maintenance Contract shall be comprehensive, which includes preventive maintenance/quarterly regular services of the air conditioner units and / or replacement of any items/spare parts of Mitsubishi make for keeping the air conditioning units active and free from any defects or disturbance.

4. The air conditioning units must be serviced onsite at the office premises. The successful bidder will provide adequate standby air conditioners, if the problem is not solved within 24 hours.
5. All the complaints must be attended within 24 hours failing which penalty for not attending the complaint will be levied.
6. GST or any other tax or duties on materials and on services in respect to this contract shall be payable by the vendor and nothing extra will be paid by the High Court for increase of such taxes or duties even if imposed or levied either before or after the quotations are opened.
7. The successful bidder has to maintain necessary stock of spare parts of Mitsubishi make as standby at the High Court.
8. The successful bidder has to attend routine and breakdown services, including replacement of spare parts, if necessary, to the air conditioner units (outdoor and indoor units).
9. The successful bidder has to attend the repairs/replacement of compressors, gas charging, remote controls and other accessories. The successful bidder has to replace the damaged copper pipes, drain pipes from indoor to outdoor, if any, at their own cost.
10. The successful bidder shall be responsible for replacement of any spare part of the unit at any time for smooth running of air conditioning units.
11. The successful bidder shall take all safety precautions required for maintenance of the air conditioning units.
12. In case of any failure on the part of the successful bidder, damages will be recovered by the High Court authorities from the successful bidder and the Successful bidder will also be liable for penal action of debarring from tendering for the successive year.
13. The successful bidder shall not sublet or entrust the work of maintenance to any other agency.
14. The successful bidder is responsible for any damages/loss to the equipment caused due to negligence/irresponsible handling of air condition units by its technicians.
15. The High Court of Andhra Pradesh is at liberty to terminate the contract, at any time, without assigning any reasons.
16. The successful bidder shall handover the units on the last date of Annual Maintenance Contract period or on the date of termination, whichever is earlier, in good working condition to the High Court.
17. If the successful bidder intends to withdraw from the contract, it can do so only on issuing 03 (three) month's notice to the High Court. It shall submit status report of the units to the High Court at the end of the contract period.



18. The High Court is at liberty to extend or reduce the period of comprehensive maintenance contract and the Successful bidder, upon expressing willingness, may carry out the maintenance at agreement rate for the extended period, if any.
19. The successful bidder shall submit the bills for the agreed amount for every quarter duly enclosing the relevant papers showing the works done to the said air conditioner units along with the countersignatures of the Assistant Registrar, J.Spl.Buildings Section, High Court of Andhra Pradesh, certifying the nature of works done, during the relevant period. The Successful bidder has to submit the entire servicing report, including replacement of parts, if any, along with the bill/invoice.
20. If performance is not satisfactory, payment for the quarter will be forfeited and if unsatisfactory performance is continued, the contract will be liable to be terminated.
21. Any dispute relating to this contract shall be resolved through the Courts located in Guntur District of Andhra Pradesh only.
22. The successful bidder must submit Manufacturer's Authorization Form (MAF) from the Original Equipment Manufacturer (OEM) to the High Court authorities.
23. Before submission of sealed quotations, the intending bidders may verify the said air conditioners during working hours of the High Court.

The quotations shall reach the undersigned on or before 5.00 p.m. on 04.04.2024 by post or in person and the quotations received after closing date and time will not be considered.

The **REGISTRY** reserves all the rights to accept/ cancel/ alter/ reject the quotations, without assigning any reasons.

P. Ramani
18/3/24
REGISTRAR (MANAGEMENT)